

**COMPLIANCE REPORT ON THE ENVIRONMENTAL CLEARANCE ISSUED BY MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE, NEW DELHI VIDE LETTER F.NO. SEIAA/FN/ F430/2011-1A.III DATED 16.10.2012 TO M/S.PRESTIGE BELLA VISTA PVT LTD**

The Project proponent M/s.Prestige Bella Vista Pvt Ltd had obtained Environmental Clearance (EC) from Ministry of Environment, Forests and Climate Change, New Delhi vide letter F.No. SEIAA/FN/ F430/2011-1A.III dated 16.10.2012 for the following :

"It is interalia, noted that the proposal involves the development of residential Complex "Prestige Bella Vista" at survey nos. 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, 51/1A(pt), 51/1B1, 51/183, 51/101, 51/1C3, 51/1D, 51/1E, 52/1, 52/2, 53, 54/1(pt), 35, 42/1, 42/2, 42/3A, 42/3B, 12/4, 42/5, 43/1, 43/2, 44/1A, 44/1B, 44/2, 44/3, 45/1A, 42/1B, 45/2, 15/3, 45/4A, 45/4B, 46/1, 46/2, 46/3, 47/1E, 48/1A, 48/1B, 48/2, 48/3, 48/4, 49/1, 49/2, 49/3, 50/18 of Ayyapanthangal Village, Sriperumbudur Taluk, Kanchipuram District in Tamil Nadu by M/s. Prestige Estates Projects Pvt. Ltd. The total land area of the project is 1,00,199 Sqm (24.76 Acres) and the total built up area is 4,78,003 Sqm. The proposal involves construction of 20 blocks of residential buildings and 1 block of club house. The project site is located at 13° 02' 29.12" North Latitude and 80°7'53.31" East Longitude.

The project location in Ayyapanthangal Village is adjacent the State Highway 55 connecting St. Thomas Mount and Poonamallee Town. The total water requirement is 1659 KLD The fresh water requirement is 856 KLD which will be sourced from bore wells and metro water supply. The wastewater generation from the project is estimated to be about 1,133 KLD, which will be treated in a sewage treatment plant of capacity 1,610 KLD. The treated wastewater is proposed to be partly recycled for flushing and gardening. The excess wastewater is proposed to be disposed through the municipal sewerage collection system. It is estimated that the solid wastes (garbage) comprising of 4.24 Ton/day of biodegradable wastes and 2.83 Ton/day of non-biodegradable wastes to be generated from the development. Wastes from individual households will be collected on daily basis and taken to a centralized collection facility. The power requirement during operation is about 16 MVA which will be sourced from the nearby TNEB grid. For emergency power back-up, 26 nos. of 750 KVA DG sets are proposed. The total space provided for parking is 3,769 ECS. All necessary environmental parameters are proposed to be monitored periodically during construction and operational phases as per the guidelines of MoEF/CPCB and Tamilnadu Pollution Control Board."

The above said Environmental clearance was not issued by State Environment Impact Assessment Authority-Tamil Nadu (SEIAA-TN). Further it is submitted that the Respondents 4 & 5 have filed a proposal for the name change amendment for the Existing EC to SEIAA-TN vide offline application Dt. 22.09.2022.

Meanwhile Dr.V.Anupkrishnan, Chennai has filed a case against M/s. Prestige Bella Vista before The Hon'ble National Green Tribunal, Southern Zone vide O.A.No.21 of 2021. The grievance in the application stating, violation of certain conditions imposed in the Environment Clearance and regarding the other permissions granted to the respondents 4 and 5 for their project.

In this regard, It is respectfully submitted that this Hon'ble National Green Tribunal Southern Zone, Chennai dated 30.11.2022 has directed the following

*"The Chennai Metropolitan Development Authority (CMDA) also is yet to file its report in this regard. The SEIAA – Tamil Nadu who is the authority to look into the violations of the EC conditions is yet to file its report."*

The Expert Member from SEAC-TN has inspected the site on 25.1.2023 for the compliance of the Hon'ble National Green Tribunal, Southern Zone, Chennai order Dt. 30.11.2022.

1. Dr. D. Narasimhan -SEAC-TN Expert Member,

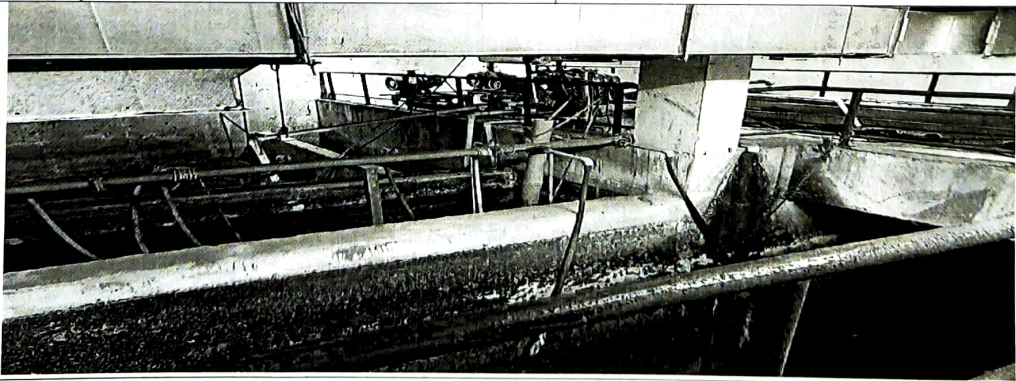
Representatives from the Respondent

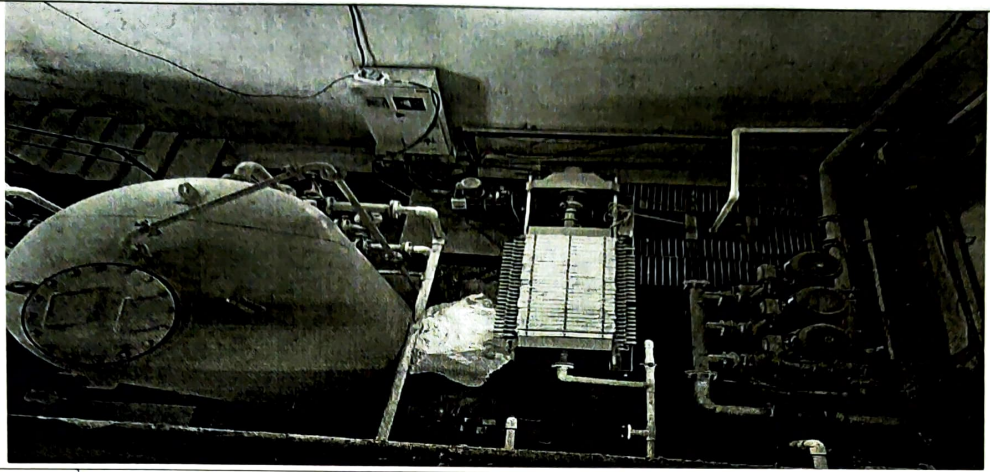
1. Thiru N. Veerasigamani Operational Head

2. Thiuru T Shakthivel, Sr. Manager - Projects

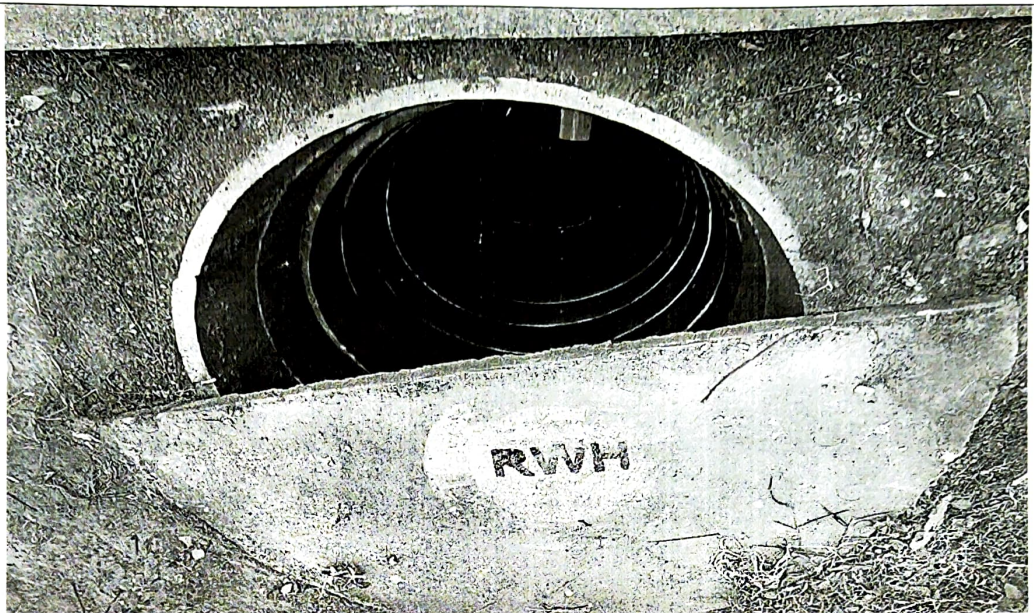
#### Operation phase

Sl.No	EC Conditions	Present status of compliance
1.	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Tamil Nadu Pollution Control Board	<b>Complied</b> The Project proponent has obtained Adequacy Certificate for the installed STP's (3 nos. - 1 no. of 860 KLD, 1 no. of 450 KLD & 1 no. of 240 KLD) from Anna University, Chennai. The treated sewage generated from the STP is being analyzed through TNPCCB Laboratory & its ROA reveal that all the parameters are within the limit prescribed by the Board





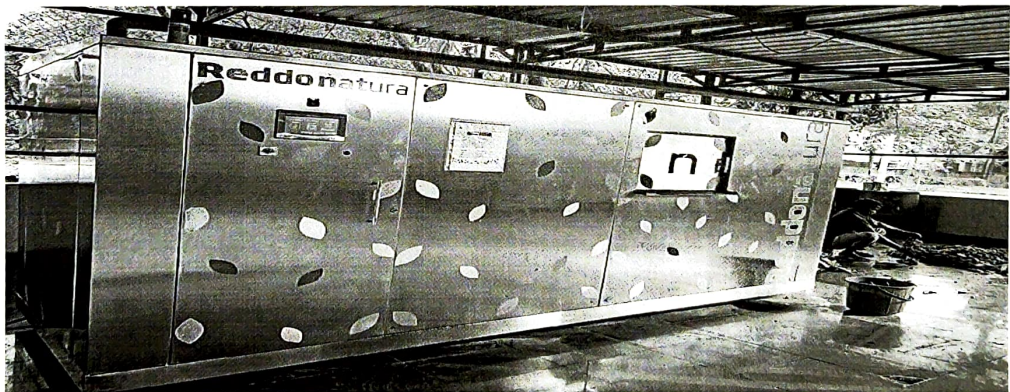
2.	The car washing in the complex/multiplex Should not be allowed.	<p><b>Refer below</b></p> <p>The Project proponent has not provided car washing facilities in the residential complex. It is reported that there is no shopping mall available in the multiplex our project</p>
3.	Adequate & appropriate pollution control measures should be provided to control fugitive emissions to be emitted from the shopping and multiplex.	<p><b>Refer below</b></p> <p>There is no shopping mall established within the premises.</p>
4.	Adequate drinking water facility based on the Reverse Osmosis treatment technology be provided.	<p><b>Refer below</b></p> <p>The Project proponent has not provided any Reverse osmosis plant for the treatment of Drinking water, however the PP has sourced potable water of 2MLD from CMWSSB. The same also treated through WTP.</p> <p>The PP also reported that in O.A No. 134 of 2015 the Hon'ble NGT(PB), New Delhi, vide order Dt. 20.5.2019 has directed prohibition of the use of RO plants across the states where Total TDS in water is less than 500mg/l.</p>
5.	Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pretreatment must be done to remove suspended matter, oil and grease.	<p><b>Complied</b></p> <p>The Project proponent have constructed collection sump (3 nos. with total capacity of 480 cu.m) to store the runoff from terrace. Also, the percolation pits (17 nos. with size of 1.2 m dia. x 4 m depth and 0.6 m dia. x 2 m depth) are installed along the storm water drains to augment the ground water level. Further, the Project proponent has provided silt trap as a pretreatment to remove suspended matter, oil &amp; grease.</p>



6. The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The In-Vessel bio-conversion technique should be used for composting the organic waste.

**Complied**

The generated solid waste are being collected/segregated before disposal to the City Municipal Facility. In-house organic waste convertor has installed and it is in operation. The compost material is being utilized as a manure in green belt.

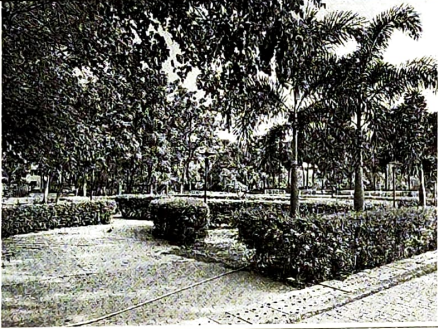
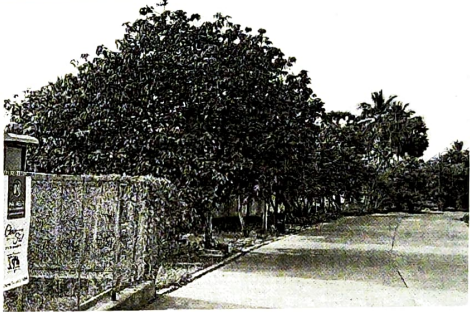


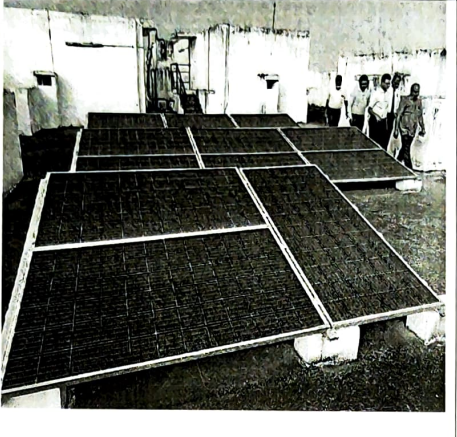
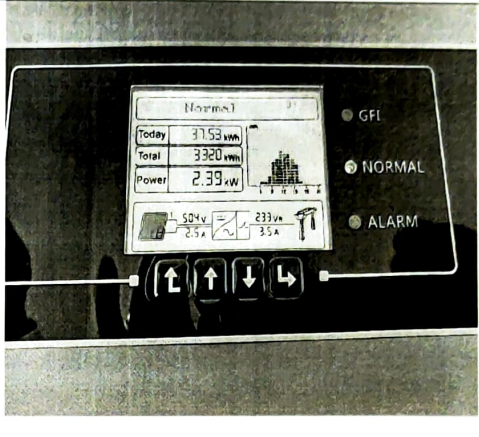
7. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Tamil Nadu State Pollution Control Board.

**Not Complied**

The Project proponent has installed only 17 D.G.sets such as power of 725KVA - 10Nos,600KVA-5Nos & 500KVA -5Nos with total capacity of 12.75MVA. , Hazardous waste used/waste oil being generated from the DG set has to be disposed to the authorized recyclers and it needs HWA under Hazardous and Other Waste (Management &Transboundary Movement) Rules, 2016

The Project proponent has not obtained authorization under Hazardous

		and Other Waste (Management & Transboundary Movement) Rules, 2016, for disposal of Hazardous waste generated from the residential apartment D.G Sets. Also it was reported that they had applied for HWA from TNPCB vide online application No. 40180455 and the same also returned by TNPCB for want of additional details.
8.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety	<b>Ref below</b> The Project proponent has provided Green belt in periphery of the project site. In addition to that the PP has maintained Green cover in OSR land & open spaces inside the plot.
		
9.	The project proponent should take adequate and appropriate measures to contain the ambient air quality within the prescribed standards. The proposal regarding mitigation measures to be taken at site should be submitted to Ministry of Environment & Forests.	<b>Complied</b> The Project proponent has reported that there is ambient air quality (AAQ) is being maintained with the prescribed standards of NAAQ, 2009. The AAQ is being monitored by an NABL accredited laboratory (copy enclosed) and the results are found to be within the limits. Air emissions from the DG sets are dispersed through stacks of 53m height from the ground level (i.e. 1.5m above the terrace level of the buildings).
10.	Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.	<b>Complied</b> The Project proponent has reported that they Incremental pollution loads (exceeding the limits prescribed by MoEF&CC) were not observed in the past, analyzing via AAQ/ANL & ROA of treated water through NABL Accredited Laboratory. (copy enclosed) This is being monitored through the report of analysis carried out on a quarterly basis within the premises. It is being submitted to MoEF&CC through our six-monthly reports.

11.	<p>Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.</p>	<p><b>Complied</b> The Committee observed that the Project proponent has provided solar water heater in 30 blocks . In addition, the Project proponent has installed solar panel to generate 75KVA power &amp; the same has been connected to TNEB Grid.</p>
		
12.	<p>Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.</p>	<p><b>Complied</b> The Project proponent has provided bell mouth entry near the entry and exit points from the roads adjoining the project site to avoid traffic congestion. Also, the Project proponent has provided and allotted parking lots for the residents within the premises and hence there is no utilization of public space by the occupants for parking.</p>
13.	<p>A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy Efficiency should be Prepared incorporation details about building materials &amp; technology, R &amp;U Factors etc., and submit to the Ministry in three months' time</p>	<p><b>Ref below</b> The Project proponent has provided energy conservation measures such as LED bulbs, Gearless lifts, time-based switches for common areas, energy efficient pumps&amp; motors and low flow type fixtures have been provided that save nearly 20% of energy. However, the PP has not filed said report on the energy conservation measures to the Ministry in three months' time</p>
14.	<p>Ozone depleting substances (Regulation &amp; Control) Rules should be followed while designing the air conditioning system of the project.</p>	<p><b>Complied</b> The PP has not provided centralized air conditioners &amp; not utilized Ozone depleting substances</p>
15.	<p>Environment Management Cell should be formed during operation phase which will supervise and monitor the environment related aspects of the project.</p>	<p><b>Complied</b> The Project proponent has provided separate environmental management cell to supervise and monitor the environment related aspects of the project.</p>

**PART B – GENERAL CONDITIONS::**

S. No.	EC Condition	Compliance
1	Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore.	<b>Complied.</b> Six monthly compliance reports regularly submitted to the Ministry's Regional Office, Chennai.
2	Officials from the Regional Office of MoEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MoEF, Bangalore.	<b>Agreed to comply</b>
3	In case of any change(s) in the scope of the project, a fresh appraisal by the SEIAA shall be obtained.	<b>Complied.</b> There is no change in the scope of the project.
4	The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of this Environmental Clearances under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	<b>Agreed to comply.</b>
5	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, Central Ground Water Authority, Coastal Regulatory Zone Authority as applicable to the project shall be obtained by the project proponent from the competent authorities.	<b>Complied.</b> The PP has obtained necessary statutory clearances such as clearance from Civil Aviation Department, Fire Department. However, the clearances such as Chief Controller of Explosives, Wild Life (Protection) Act, 1972, Central Ground Water Authority, Coastal Regulatory Zone Authority are not applicable to this project.

6	A copy of the clearance letter shall be sent by the proponent to the Commissioner of Corporation/ municipalities/ executive officers of town panchayat/ Block development officers of panchayat union whichever is applicable and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent.	<p><b>Complied.</b></p> <p>Copy of Environmental Clearance letter was sent to the local body (Iyyappanthangal Municipality). The clearance letter has been uploaded on the website of the company <a href="http://www.prestigeconstructions.com">www.prestigeconstructions.com</a>.</p>
7	The project proponent should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the SEIAA, TN and a copy of the same should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Bangalore.	<p><b>Complied.</b></p> <p>Advertisements were given in both English and Tamil languages</p>
8	These stipulations would be enforced among others under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of pollution) Act 1981, the Environmental (Protection) Act 1986, the public Liability Insurance Act, 1991 and EIA Notification, 2006.	<p><b>Agreed to comply</b></p>
9	Under the provisions of Environment (Protection) Act, 1986 legal action shall be initiated against the project proponent if it was found that Construction of the project has been started without obtaining Environmental Clearance.	<p><b>Agreed to comply</b></p>
10	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of	<p><b>Complied.</b></p> <p>The PP has submitted Six monthly compliance reports regularly to the</p>

	monitored data (both in hard copies as well as by e-mail) to the MoEF, its Regional Office Bengaluru, the respective Zonal office of CPCB, SEIAA, TN and the State Pollution Control Board.	Ministry's Regional Office, Chennai, Zonal office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board (TNPCB).
11	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa foundation Vs. Union of India in Writ Petition (civil) No.460 of 2004 as may be applicable to this project.	<b>Agreed to comply</b>



Dr. D. Narasimhan  
SEAC-Member